

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (210 MW).

Petition No. 427/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (210 MW).

Petitioner: NTPC Limited

Respondents: Uttar Pradesh Power Corporation Limited and 10 others

Date of Hearing: **14.7.2022**

Coram: Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Anand K. Ganesan, Advocate, NTPC
Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Ashabari Basu Thakur, Advocate, NTPC
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Aditya Ajay, Advocate, BYPL
Shri Rahul Kinra, Advocate, BYPL
Shri Hemant Khera, Advocate, BYPL

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner referred to the claims of the Petitioner and made detailed oral submissions in these matters.

3. The learned counsel for the Respondent, TPDDL and the learned counsel for the Respondent BRPL also made detailed oral submissions in these matters. The learned counsel for the Respondent BYPL adopted the submissions of the learned counsel for the Respondent BRPL.



4. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, by 27.7.2022, after serving copy on the Respondents:

- (i) *Proper justification regarding the claim for capital spares;*
- (ii) *Detailed computation for the water charges claimed.*

5. The Respondents shall file their replies on or before **5.8.2022**, after serving copy on the Petitioner, who may, file a rejoinder, if any, by **12.8.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in these petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

